

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP.321/2006  
OA.1986/2007

New Delhi this the 3<sup>rd</sup> day of April, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman(J)  
Hon'ble Mrs. Chitra Chopra, Member (A)

1. Fagruddin S/o Sh. Ashar Ali,
2. Rakesh Kumar S/o Sh. Sita Ram,
3. Rattan Singh,
4. Om Prakash,
5. Immaudsen,

All are working as Khalasi under SSE,  
Nizamuddin (1-4) and AEN New Delhi (5)

...Applicants

(By Advocate: Sh. Sh. Yogesh Sharma)

Versus

1. Sh. V.N. Mathur,  
General Manager,  
Northern Railway, Baroda House, New Delhi.
2. Sh. Pradeep Kumar,  
Divisional Railway Manager,  
Northern Railway, Delhi Division,  
State Entry Road, New Delhi.

...Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)

By Hon'ble Mr. Justice M. Ramachandran. VC(J)

Heard counsel for parties.

2. Counsel for respondents submits that they have filed R-1 in compliance of the Tribunal's order. Now that order has already been passed, we think that it will not be appropriate for us to continue the hearing of this CP. CP is closed, however, reserving liberty for the applicant to agitate the order dated 08.03.2007. Respondents are discharged.

  
( Chitra Chopra )  
Member (A )

  
( M. Ramachandran )  
Vice Chairman (J)